

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 92/TT/2022**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 400 kV Transmission Line for reconfiguration of Biharsharif Ckt. III and IV from present location to the Stage II side of Kahalgaon Switchyard of NTPC under “Split Bus arrangement for various sub-stations” in the Eastern Region.
- Date of Hearing** : 14.9.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Limited and 6 others
- Parties Present** : Shri B.B. Rath, PGCIL  
Shri Mukesh Khanna, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Vijendra Singh, NTPC

**Record of Proceedings**

The representative of the Petitioner has made the following submissions:

- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for 400 kV Transmission Line for reconfiguration of Biharsharif Ckt III and IV from present location to the Stage II side of Kahalgaon Switchyard of NTPC under “Split Bus arrangement for various sub-stations” in the Eastern Region.
- b. The date of commercial operation (COD) of the transmission asset is claimed as 26.1.2019.
- c. Out of the six assets covered under the project, truing up of five assets has already been approved by the Commission vide order 27.1.2021 in Petition No. 512/TT/2019.
- d. As per the Investment Approval (IA) dated 28.3.2013, the scheduled date of commissioning (SCOD) was 15 months from the date of IA, i.e., 28.6.2014, against which the transmission asset was put into commercial operation on 26.1.2019 with time over-run of 1637 days. The Commission vide order dated 27.12.2021 in Petition No. 75/TT/2020 had partly condoned the time over-run.
- e. The transmission tariff for the 2014-19 period in respect of the transmission asset was allowed by the Commission vide order dated 27.12.2021 in Petition No. 75/TT/2020.



In compliance of the order dated 27.12.2021, details and relevant documents of IEDC from Investment Approval date to SCOD have been submitted.

f. ACE claimed during the period 2019-24 is within the cut-off-date. In response to Technical Validation letter, additional information has been filed vide affidavit dated 1.8.2022. No reply has been received from any of the Respondents.

2. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

